

The Central Consumer Protection Authority (Allocation and Transaction of Business) Regulations, 2020

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The Central Consumer Protection Authority (Allocation and Transaction of Business) Regulations, 2020¹

In exercise of the powers conferred by sub-section (1) and clause (b) of sub-section (2) of Section 104 read with sub-section (1) of Section 14 of the Consumer Protection Act, 2019 (35 of 2019), the Central Consumer Protection Authority, with the previous approval of the Central Government, hereby makes the following regulations, namely—

1. Short title and commencement.—(1) These regulations may be called the Central Consumer Protection Authority (Allocation and Transaction of Business) Regulations, 2020.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. Definitions.—(1) In these regulations, unless the context otherwise requires,—

- a) ‘Act’ means the Central Consumer Protection Act, 2019 (35 of 2019);
- b) ‘Central Authority’ means the Central Consumer Protection Authority established under Section 10 of the Act;
- c) all words and expressions used herein and not defined, but defined in the Act or the rules made thereunder, shall have the meanings as assigned to them in the Act or in the rules, as the case may be.

3. Procedure for transaction and allocation of business.—(1) The transaction of business of the Central Authority shall be carried out on the directions of the Chief Commissioner.

(2) The Chief Commissioner shall allocate the business of the Central Authority between himself and the Commissioner.

(3) The Chief Commissioner shall have powers in respect of all administrative matters of the Central Authority and may delegate such powers as per sub-section (2) of Section 14 of the Act.

(4) Any decision taken by the Central Authority shall be published on the website of the Central Authority unless the Chief Commissioner determines otherwise on grounds of confidentiality.

(5) Every decision and direction of the Central Authority shall be recorded in writing and be kept as a record.

4. Manner and form in which contracts may be executed.—(1) Any contract on behalf of the Central Authority may be made in writing signed by an

1. Central Consumer Protection Authority, Noti. No. F. No. 1-1/2020-CCPA, dated August 13, 2020 and published in the Gazette of India, Extra., Part III, Section 4, dated 21st August, 2020, pp. 3-4, No. 337

officer of the Central Authority or any other person acting under its authority, and may in the same manner be varied or discharged.

(2) Any document connected with any contract may be signed and verified on behalf of the Central Authority by any officer authorised by the Chief Commissioner.

(3) All contracts made according to the provisions of this regulation shall be valid and binding on the Central Authority.

5. Affixation of Common Seal.—The Common Seal of the Central Authority shall not be affixed to any instrument except in pursuance of a resolution of the Central Authority and in the presence of the Commissioner who shall sign on such instrument in token of his presence and such signing shall be independent of the signing of any person who may sign the instrument as the executor.

6. Reimbursement.—Persons who are not officers of the Central Authority and who have been invited to attend any meeting of the Central Authority may be entitled to reimbursement of actual travel and subsistence expenses at the discretion of the Central Authority.

7. Effect of any irregularity of procedure.—No act or decision of the Central Authority shall be invalid merely by reason of any irregularity in the procedure of the Central Authority not affecting the merits of the case.
